

**WP(C). No. 325 of 2013**

**17-2-2014**

**HON'BLE THE CHIEF JUSTICE**

Shri SP Mahanta, Advocate, present for the petitioners.

Shri S.Sen Gupta, Govt. Advocate, present for the respondents No. 1 to 4.

Shri B.Khyriem, Advocate, present for the respondents No. 5 and 6.

Other respondents are treated sufficiently served as the notices sent by registered post are not received back for more than a month.

Learned counsel for the respondents No. 1 to 4 and learned counsel for respondents No. 5 and 6 pray for and are allowed further 3(three) weeks' time to file the counter affidavit.

List after 3(three) weeks.

**CHIEF JUSTICE**

S.Rynjah

**MC[WP(C)]. No. 26 of 2014**

**17-2-2014**

**HON'BLE THE CHIEF JUSTICE**

Shri MF Qureshi, Advocate, present for the petitioner.

Shri R Deb Nath, Advocate, present for the respondents.

Heard.

By means of this application, the writ petitioner has sought restoration of WP(C) No. 244 of 2013 which was dismissed for non-prosecution on 28-1-2014.

The application is within time. Ground for absence is sufficiently explained in the application supported by an affidavit.

Therefore, restoration application is allowed. This MC[WP(C)] No. 26 of 2014 stands disposed of. WP(C) No. 244 of 2013 is restored to its original number.

**CHIEF JUSTICE**

S.Rynjah